

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.131
CP/33(AHM)2023

Proceedings under Section 241 of Co. Act, 2013

IN THE MATTER OF:

Tarun Chandrakant Parikh & Anr
V/s
Krishna Barrels Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate
For the Respondent : Mr. Piyush Luktuke, Advocate

ORDER

Learned Counsel for the applicant as well as Counsel for the respondent is directed to file a common written synopsis, with convenience chart mentioning the facts, considering the reply, rejoinder, various issues involved, and point of law therein, citations if any, in support of their submissions within a period of four days not more than five pages.

Re-list on 25.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)